

Saturday, 29th March, 1941

**THE  
COUNCIL OF STATE DEBATES**

**VOLUME I, 1941**

**(19th February to 4th April, 1941)**

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**NINTH SESSION  
OF THE  
FOURTH COUNCIL OF STATE, 1941**



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# COUNCIL OF STATE

*Saturday, 29th March, 1941.*

The Council met in the Council Chamber of the Council House at Eleven of the Clock, the Honourable the President in the Chair.

## QUESTIONS AND ANSWERS.

### MICA ADVISORY COMMITTEE.

**140. THE HONOURABLE KUMAR NRIPENDRA NARAYAN SINHA :** Will Government state whether the resolutions of the Delhi Mica Conference of 4th January, 1940, with respect to the appointment of a Mica Advisory Committee have been implemented ? If not, why ?

**THE HONOURABLE MR. A. DEC. WILLIAMS :** No. The Advisory Committee referred to by the Honourable Member was to be set up in each field by the Industry itself for definite purposes, and the Government of India have not found an Advisory Committee to be needed at present.

### MR. PODGER, GOVERNMENT MICA INSPECTOR.

**141. THE HONOURABLE KUMAR NRIPENDRA NARAYAN SINHA :** (a) Was Mr. Podger offered the post of Government Mica Inspector on condition that he should completely sever all his connections with the firm of Messrs. John Podger & Co., Ltd., of whom he had been one of the owners, directors and the manager ?

(b) Did Mr. John Podger while accepting the post of Government Mica Inspector completely sever his connections with the firm of Messrs. John Podger & Co., Ltd. ?

(c) Is the firm of Messrs. John Podger & Co. Ltd., Mica Dealers and Exporters, Kodarma, Bihar, still carrying on business under the same name, and under the management of the brother of the Government Mica Inspector for Bihar ? Is it permissible under the Government Servants' Conduct Rules ?

**THE HONOURABLE MR. A. DEC. WILLIAMS :** (a) Mr. Podger was in any case about to retire from business but he was required formally to sever his previous connection with any business interests.

(b) Yes.

(c) The firm of John Podger & Co. still carries on business. Government understand that Mr. John Podger's brother has an interest in the firm. This is permissible under the Government Servants' Conduct Rules.

**THE HONOURABLE MR. HOSSAIN IMAM :** Is it a fact that this firm has the sole monopoly of exporting mica ?

**THE HONOURABLE MR. A. DEC. WILLIAMS :** No, it is not a fact, Sir.

## MR. PODGER, GOVERNMENT MICA INSPECTOR.

142. THE HONOURABLE KUMAR NRIPENDRA NARAYAN SINHA :

(a) Are Government aware that the mica exporting firms of Bihar with foreign especially American buyers suffer as the result of those buyers being obliged to give their orders to Messrs. John Podger & Co., Ltd., because of Mr. John Podger himself being Government Mica Inspector ?

(b) Are Government aware that since Mr. John Podger became Government Mica Inspector, the export business of the firm of Messrs. John Podger & Co., Ltd., with America in 1940 has increased more than in previous years ?

(c) Are Government aware that the appointment to the post of Government Mica Inspector of an individual whose identity of name with a firm of mica exporters has influenced foreign buyers to patronize that firm to the detriment of other firms ?

THE HONOURABLE MR. A. DEC. WILLIAMS : (a) Buyers are not obliged to give orders to any particular firm.

(b) Government have no information.

(c) Government have no reason to believe that such a consideration would influence any foreign buyer.

## MR. PODGER, GOVERNMENT MICA INSPECTOR.

143. THE HONOURABLE KUMAR NRIPENDRA NARAYAN SINHA :

(a) Are Government aware that Messrs. John Podger & Co., Ltd., are entirely owned by the mica mining and dealing firm of Messrs. Chaturam Horilram, Ltd., who have themselves been the recipients of large orders from the Geological Survey of India ? Is it a fact that Mr. John Podger is acting as their adviser ?

(b) Is it the policy of Government to employ in the purchase of mica an individual who is either directly or indirectly connected with two of the principal suppliers ?

THE HONOURABLE MR. A. DEC. WILLIAMS : (a) The answer to the first part is that Government have no information and to the second part is No.

(b) No.

THE HONOURABLE PANDIT HIRDAY NATH KUNZRU : Regarding part (a) of the question, have Government tried to obtain any information ?

THE HONOURABLE MR. A. DEC. WILLIAMS : No, Sir.

THE HONOURABLE PANDIT HIRDAY NATH KUNZRU : Why have they not ?

THE HONOURABLE MR. A. DEC. WILLIAMS : Because it is not the kind of information which Government in the normal course of answering questions relating to matters of public interest would undertake to investigate.

THE HONOURABLE PANDIT HIRDAY NATH KUNZRU : Is it not the duty of Government to see that its rules are fully carried out ?

THE HONOURABLE MR. A. DEC. WILLIAMS : If Government find any *prima facie* reason for considering that there has been any breach of discipline on the part of any of its servants it would certainly undertake an inquiry.

**THE HONOURABLE PANDIT HIRDAY NATH KUNZRU :** What is the information collected by it on the basis of which it arrived at the *prima facie* conclusion that no further inquiry was called for ?

**THE HONOURABLE MR. A. DEC. WILLIAMS :** I think it is a little unreasonable for the Honourable Member to ask me to present to him the information from which we are led to the conclusion that there is no information.

**THE HONOURABLE MR. HOSSAIN IMAM :** Is it a fact that the inquiry was made from Mr. John Podger himself ?

**THE HONOURABLE MR. A. DEC. WILLIAMS :** No, Sir.

**THE HONOURABLE MR. HOSSAIN IMAM :** Who was the person from whom the inquiry was made ?

**THE HONOURABLE THE PRESIDENT :** Question No. 144.

METHOD OF PURCHASING MICA.

144. **THE HONOURABLE KUMAR NRIPENDRA NARAYAN SINHA :** Will Government state the methods employed for the purchase of mica by the Geological Survey of India, and also state, if any, and how much, was purchased by private contract ?

**THE HONOURABLE MR. A. DEC. WILLIAMS :** By limited tender. No mica was purchased by private contract.

**THE HONOURABLE MR. HOSSAIN IMAM :** Why was the contract limited ?

**THE HONOURABLE MR. A. DEC. WILLIAMS :** It is the ordinary procedure, Sir.

**THE HONOURABLE MR. HOSSAIN IMAM :** Was it given to Messrs. John Podger and Co. ?

**THE HONOURABLE MR. A. DEC. WILLIAMS :** I do not understand what the Honourable Member means by "it".

**THE HONOURABLE MR. HOSSAIN IMAM :** I mean the contract, Sir.

**THE HONOURABLE MR. A. DEC. WILLIAMS :** There were a number of contracts.

**THE HONOURABLE MR. HOSSAIN IMAM :** How many were given to this firm, Messrs. John Podger and Co. ?

**THE HONOURABLE MR. A. DEC. WILLIAMS :** I shall require notice of that question, Sir.

VALUE OF MICA EXPORTS.

145. **THE HONOURABLE KUMAR NRIPENDRA NARAYAN SINHA :** Is it a fact that the export value of mica through the Calcutta Custom House was approximately one crore and fifty lakhs of rupees for 1940 ? Has Government made any provision for the representation of the Industry in the matter of mica purchase ?

**THE HONOURABLE MR. A. DE C. WILLIAMS :** The answer to the first part is in the affirmative and to the second part in the negative. I would add that all known mica dealers are invited to tender.

**PAMPHLETS PREPARED FOR THE EASTERN GROUP CONFERENCE.**

**146. THE HONOURABLE PANDIT HIRDAY NATH KUNZRU :** (a) Were pamphlets dealing with Indian resources in raw materials and Indian agricultural industries prepared for the Eastern Group Conference? If so, how many?

(b) Were these pamphlets sent to any newspapers? If so, to which? Have they been reviewed by any British newspapers in India?

(c) Will Government place copies of them in the Library of the Indian Legislature?

**THE HONOURABLE SIR ALAN LLOYD :** (a) Certain pamphlets were prepared at the instance of the Government of India on the occasion of the Eastern Group Conference. They were ten in number.

(b) Yes: A statement containing the names of such papers is laid on the table of the House. The answer to the last part of the question is in the affirmative.

(c) Yes: Government have already placed copies in the Library of the Indian Legislature.

**THE HONOURABLE PANDIT HIRDAY NATH KUNZRU :** May I ask whether these pamphlets are available to the public?

**THE HONOURABLE SIR ALAN LLOYD :** No, Sir. The supply is exhausted. They were not put on general sale.

**THE HONOURABLE PANDIT HIRDAY NATH KUNZRU :** Is it intended to re-publish them and offer them to the public on sale?

**THE HONOURABLE SIR ALAN LLOYD :** No, Sir, because they were compiled primarily for the interest which we hoped they would have for persons overseas rather than for dissemination in India; but we had informed the Indian newspapers of what was going on.

**THE HONOURABLE PANDIT HIRDAY NATH KUNZRU :** But would the information contained therein be of no interest to Indian business circles?

**THE HONOURABLE SIR ALAN LLOYD :** I think Indian business circles probably have the information already. It has been compiled in such a form as to attract the interest of business interests overseas.

**THE HONOURABLE PANDIT HIRDAY NATH KUNZRU :** As the Honourable Member has used the word "probably" it means that Government are not absolutely certain that Indian business circles have this information. Will they not then make these pamphlets available?

**THE HONOURABLE SIR ALAN LLOYD :** No, Sir, I do not think the expense would be justified. As I have said the editions are exhausted.

**THE HONOURABLE PANDIT HIRDAY NATH KUNZRU :** What would be the expense of publishing them again ?

**THE HONOURABLE SIR ALAN LLOYD :** I must ask for notice of that question, Sir.

**THE HONOURABLE PANDIT HIRDAY NATH KUNZRU :** Then why did he say that the expense would not be justified ?

**THE HONOURABLE SIR ALAN LLOYD :** Obviously it is going to be some appreciable expense without my being able to give the exact figure, and I was perfectly justified in giving the answer I did.

**THE HONOURABLE PANDIT HIRDAY NATH KUNZRU :** When crores of rupees are being spent on the development of industries would it not be desirable to place these pamphlets before the Indian public ?

**THE HONOURABLE SIR ALAN LLOYD :** That, Sir, is a matter of opinion.

**THE HONOURABLE MR. HOSSAIN IMAM :** May we know how many copies were printed ?

**THE HONOURABLE SIR ALAN LLOYD :** I must have notice of that question, Sir.

**THE HONOURABLE PANDIT HIRDAY NATH KUNZRU :** Is the only objection to the republication of the pamphlets that the printing will cost a little money ?

**THE HONOURABLE SIR ALAN LLOYD :** I think that is a fair statement, Sir. There is no secret about the pamphlets, as is illustrated by the fact that we have sent copies to newspapers the names of which occupy a list of many pages.

**THE HONOURABLE MR. HOSSAIN IMAM :** Would the Government allow the private press to publish it ?

**THE HONOURABLE SIR ALAN LLOYD :** I must ask for notice of that question, Sir.

*Statement.*

*English daily, morning and evening, newspapers.*

Daily Express,  
Fleet Street,  
London, E. C. 4.

Daily Herald,  
69-76, Long Acre,  
London, W. C. 2.

Daily Mail,  
Northcliffe House,  
London, E. O. 4.

Daily Mirror,  
Geraldine House, Rolls Bldgs.,  
Fetter Lane,  
London, E. C. 4.

*English daily, morning and evening, newspapers—contd.*

Daily Sketch,  
200, Gray's Inn Road,  
London, W. C. 1.

The Daily Telegraph and Morning Post,  
Fleet Street,  
London, E. O. 4.

The Evening News,  
Northcliffe House,  
London, E. C. 4.

Evening Standard,  
47, Shoe Lane,  
London, E. C. 4.

Financial News,  
20, Bishopsgate,  
London, E. C. 2.

*English daily, morning and evening, news-papers—concl'd.*

The Financial Times,  
72, Coleman Street,  
London, E. C. 2.

Industrial Daily News,  
52, Fetter Lane,  
London, E. C. 4.

Jewish Times,  
325, Whitechapel Road,  
London, E. 1.

The Morning Advertiser,  
18, St. Andrew Street,  
London, E. C. 4.

News Chronicle,  
Chronicle House,  
72-78, Fleet Street,  
London, E. C. 4.

Public Ledger,  
50, Gt. Tower Street,  
London, E. C. 3.

Star,  
72-78, Fleet Street,  
London, E. C. 4.

The Times,  
Printing House Square,  
London, E. C.

*English daily, morning and evening, provincial newspapers.*

Bah & Wilts Chronicle & Herald,  
33, West Gate Street,  
Bath, Somerset.

(Birmingham) Evening Despatch,  
Newspaper House,  
Corporation Street,  
Birmingham 4.

Birmingham Gazette,  
Newspaper House,  
Corporation Street,  
Birmingham 4.

The Birmingham Mail,  
38, New Street,  
Birmingham.

Birmingham Post,  
38, New Street,  
Birmingham.

(Blackburn) Northern Daily Telegraph,  
Blackburn,

Bolton Evening News,  
Tillotsons Newspapers, Ltd.,  
Bolton.

Bournemouth Daily Echo,  
Richmond Hill,  
Bournemouth.

*English daily, morning and evening, provincial newspapers—cont'd.*

Bradford Telegraph & Argus,  
Hall Ings,  
Bradford.

Bristol Evening Post,  
Silver Street,  
Bristol.

(Bristol) Evening World & Evening  
Times & Echo,  
Northcliffe House,  
Colston Avenue,  
Bristol.

(Bristol) Western Daily Press & Bristol  
Mirror,  
Bristol.

Cheshire Daily Echo,  
High Street,  
Stockport.

Cumberland Evening News,  
27, English Street,  
Carlisle.

Cumberland Evening Star and Mail,  
Newspaper House,  
Oxford Street,  
Workington.

Derby Evening Telegraph & Express,  
Northcliffe House,  
Derby.

Dorset Daily Echo,  
57, St. Thomas Street,  
Weymouth.

East Anglian Daily Times,  
Carr Street,  
Ipswich.

Eastern Daily Press,  
Norwich.

Eastern Evening News,  
Norwich.

Evening Sentinel,  
Northcliffe House,  
Hanley,  
Stoke-on-Trent.

(Exeter) Express & Echo,  
226, High Street,  
Exeter.

The Gloucester Citizen,  
St. John's Lane,  
Gloucester.

Gloucestershire Echo,  
Cheltenham.

Grimsby Evening Telegraph,  
Cleethorpe Road,  
Grimsby Lincs.

*Evening daily, morning and evening,  
provincial newspapers—contd.*

Halifax Daily Courier & Guardian,  
King Cross Street,  
Halifax.

(Hastings) Evening Argus,  
Hastings.

Huddersfield Daily Examiner,  
Huddersfield.

Hull Daily Mail,  
Jameson Street,  
Hull.

(Ipswich) Evening Star,  
Carr Street,  
Ipswich.

Lancashire Daily Post,  
127, Fishergate,  
Preston.

Lancashire (West) Evening Gazette,  
Victoria Street,  
Blackpool.

(Leamington) Morning News,  
15, Upper Bedford Street,  
Leamington.

Leeds Mercury,  
Bond Street,  
Leeds.

Leicester Daily Mercury,  
25-29, Albion Street,  
Leicester.

Leicester Evening Mail,  
37, London Road,  
Leicester.

Lincolnshire Echo,  
St. Benedict Square,  
Lincoln.

Liverpool Daily Post,  
Victoria St.,  
Liverpool, 1.

Liverpool Echo,  
Victoria St.,  
Liverpool, 1.

(Liverpool) Evening Express,  
Victoria St.,  
Liverpool, 1.

(Liverpool) Evening Express (Sporting  
Edition),  
Victoria St.,  
Liverpool.

(Liverpool) Journal of Commerce and  
Shipping Telegraph,  
Liverpool 2.

*English daily, morning and evening,  
provincial newspapers—contd.*

(Manchester) Daily Despatch,  
Withy Grove,  
Manchester 4.

(Manchester) Evening Chronicle,  
Withy Grove, Manchester 4.

Manchester Evening News,  
Guardian Bldg.,  
Manchester.

Manchester Guardian,  
3, Cross St.,  
Manchester.

Midland Daily Telegraph,  
18, Hertford St.,  
Coventry.

(Newcastle) Evening Chronicle,  
Westgate Road,  
Newcastle-on-Tyne.

The Newcastle Journal,  
Clayton St.,  
Newcastle-on-Tyne.

North Eastern Gazette,  
Middlesborough,  
Yorkshire.

North Mail & Newcastle Daily Chronicle,  
Westgate Rd.,  
Newcastle-on-Tyne.

North Western Daily Mail,  
Barrow-in-Furness.

Northampton Chronicle & Echo,  
The Parade,  
Northampton.

Northamptonshire Evening Telegraph,  
Dryland St.,  
Kettering.

Northern Daily Mail,  
Clarence Road,  
West Hartlepool.

Northern Echo,  
Priestgate,  
Darlington.

Northern Evening Despatch,  
Priestgate,  
Darlington.

Nottingham Evening News,  
Parliament St.,  
Nottingham.

Nottingham Evening Post,  
South Sherwood St.,  
Nottingham.

Nottingham Guardian,  
South Sherwood St.,  
Nottingham.

*English daily, morning and evening,  
provincial newspapers—contd.*

Nottingham Journal,  
Parliament St.,  
Nottingham.

Oldham Evening Chronicle,  
Union St.,  
Oldham.

Oxford Mail,  
The Newspaper House,  
Oxford.

(Portsmouth) Evening News and Southern  
Daily Mail,  
Stanhope Rd.,  
Portsmouth.

(Reading) Evening Gazette,  
41-43, Blagrove St.,  
Reading.

(Sheffield) Daily Independent,  
Church St.,  
Sheffield.

Sheffield Telegraph,  
High St.,  
Sheffield.

The Shields Gazette,  
Barrington St.,  
South Shields.

South Wales Daily Argus,  
High St.,  
Newport.

Southern Daily Echo,  
45, Above Bar,  
Southampton.

Sunderland Echo & Shipping Gazette,  
Sunderland.

Sussex Daily News,  
Brighton.

Swindon Evening Advertiser,  
Newspaper House,  
Swindon, Wilts.

Torbay Herald & Express,  
23, Fleet St.,  
Torquay.

Western Evening Herald,  
9, Frankfort St.,  
Plymouth.

Western Morning News & Daily Gazette,  
9, Frankfort St.,  
Plymouth.

(Wolverhampton) Express & Star,  
Queen St.,  
Wolverhampton.

(Yorkshire) Evening News,  
Trinity St.,  
Leeds.

*English daily, morning and evening,  
provincial newspapers—concl'd.*

The Yorkshire Evening Post,  
Bond St.,  
Leeds.

Yorkshire Evening Press,  
9, Coney St.,  
York.

Yorkshire Observer,  
Hall Ings,  
Bradford.

Yorkshire Post,  
55, Albion St.,  
Leeds.

(Yorkshire) Telegraph & Star,  
High St.,  
Sheffield.

*Welsh daily, morning and evening,  
provincial papers.*

South Wales Echo & Evening Express,  
Cardiff.

South Wales Evening Post,  
Castle Bailey St.,  
Swansea.

Western Mail & South Wales News,  
St. Mary St.,  
Cardiff.

*Scotch daily, morning and evening, papers.*

Aberdeen Evening Express,  
Broad St.,  
Aberdeen.

Aberdeen Press & Journal,  
Broad St.,  
Aberdeen.

The Bulletin,  
65, Buchanan St.,  
Glasgow C. 1.

(Dundee) Courier & Advertiser,  
Bank St.,  
Dundee.

(Dundee) Evening Telegraph & Post,  
Dundee.

(Edinburgh) Evening Dispatch,  
24, North Bridge,  
Edinburgh.

Edinburgh Evening News,  
18, Market St.,  
Edinburgh.

(Glasgow) Daily Record & Mail,  
Newspaper House, Hope St.,  
Glasgow.

*Scotch daily, morning and evening papers*  
—contd.

- (Glasgow) Evening Citizen,  
St. Vincent Place,  
Glasgow.
- Glasgow Evening News,  
Newspaper House, Hope St.,  
Glasgow.
- (Glasgow) Evening Times,  
65, Buchanan St.,  
Glasgow, C. 1.
- The Glasgow Herald,  
65, Buchanan St.,  
Glasgow, C. 1.
- Greenock Telegraph,  
12-16, Charles St.,  
Greenock, Scotland.
- Paisley Daily Express,  
20, New St.  
Paisley.
- The Scotman,  
North Bridge,  
Edinburgh.
- Northern Irish daily, morning and evening, papers.*

- Belfast News-Letter,  
57-59, Donegall St.,  
Belfast.
- Belfast Telegraph,  
Royal Avenue,  
Belfast.
- Irish Daily Telegraph,  
Royal Avenue,  
Belfast.
- Irish News,  
Donegall St.,  
Belfast.
- Northern Whig & Belfast Post,  
Bridge St.,  
Belfast.

*English Sunday newspapers.*

- News of the World,  
Bouverie St., Fleet St.,  
London, E. C. 4.
- The Observer,  
22, Tudor St.,  
London, E. C. 4.
- The People,  
69-76, Long Acre,  
London, W. C. 2.
- Sunday Graphic,  
200 Gray's Inn Road,  
London, W. C. 1.

*English Sunday newspapers—contd.*

- Sunday Pictorial,  
Geraldine House, Rolls Bldgs.,  
Fetter Lane,  
London, E. C. 4.
- The Sunday Referee,  
17, Tudor St.,  
London, E. C. 4.
- Sunday Times,  
200 Gray's Inn Rd.,  
London, W. C.
- Reynolds News,  
Pioneer House, Gray's Inn Road,  
London, W. C. 1.
- Sunday Dispatch,  
Northcliffe House,  
London, E. C. 4.
- The Sunday Express,  
Fleet Street,  
London, E.C.4.
- Sunday Mercury,  
Newspaper House, Corporation St.,  
Birmingham 4.

*Scotch Sunday newspapers.*

- Sunday Mail,  
Newspaper House, Hope St.,  
Glasgow.
- Sunday Post,  
144, Port Dundas Rd.,  
Glasgow.

*Trade and technical publications.*

ANGLO-TRADE.

- Anglo-American News,  
Bush House,  
London, W.C.2.
- South American Journal,  
52, Queen Victoria St.,  
London, E.C.4.

ARCHITECTURE.

- The Architect & Building News,  
Rolls House, Breems Bldgs.,  
London, E.C. 4.
- The Architects' Journal,  
9, Queen Anne's Gate,  
London, S.W. 1.
- Architectural Design & Construction,  
26, Hart St.,  
London, W. C. 1.
- Architectural Review,  
9, Queen Anne's Gate,  
London, S. W. 1.

*Trade and technical publications—contd.***ARCHITECTURE—contd.**

**Parthenon** (Journal of the Incorporated Assoon. of Architects & Surveyors),  
43, Grosvenor Place  
London, S.W.1.

**BAKING.**

**Baker & Confectioner,**  
19, Cursitor St.,  
London, E.C.4.

**Bakers' Record,**  
110-111, Fleet Street,  
London, E.C.4.

**BANKING.**

**Bank Officer,**  
28, Old Queen St., Westminster,  
London, S.W. 1.

**The Banker,**  
20, Bishopsgate,  
London, E.C.2.

**Bankers, Insurance Managers & Agents**  
**Magazine,**  
85-86, London Wall,  
London, E.C. 2.

**BOOT AND SHOE TRADE.**

**British Shoeman,**  
Drury House, Russell St.,  
London, W. C. 2.

**Footwear Organiser,**  
Drury House, Russell St.,  
London, W. C. 2.

**Shoe & Leather News,**  
Spencer House, South Place, Finsbury,  
London, E. C. 2.

**BUILDING.**

**The Builder,**  
4, Catherine St., Aldwych,  
London, W. C. 2.

**Builders' Merchants' Journal & Builders'**  
**Ironmonger,**  
Premier House, Southampton Row,  
London, W. C. 1.

**Building,**  
33, Tothil St., Westminster,  
London, S. W. 1.

**Building Industries,**  
148, Renfield St.,  
Glasgow, C. 2.

**Cement & Lime Manufacture,**  
14, Dartmouth St.,  
London, S. W. 1.

*Trade and technical publications—contd.*

**Concrete Building & Concrete Products,**  
14, Dartmouth St., Westminster,  
London, S. W. 1.

**Contractor,**  
127-130, Temple Chrs.,  
Temple Avenue, London, E.C. 4.

**Master Builder,**  
Salisbury Sq. House,  
London, E. C. 4.

**National Builder,**  
13, Russell Sq.,  
London, W. C. 1.

**Refractories Journal,**  
9, Paradise Sq.,  
Sheffield, 1.

**CHAMBERS OF COMMERCE.**

**Aberdeen Chamber of Commerce Journal,**  
7, West George St.,  
Glasgow.

**Belfast Chamber of Commerce Journal,**  
Publicity Dept., Chamber of Com-  
merce, Donegal Sq., W, Belfast.

**Birmingham Chamber of Commerce**  
**Journal,**  
95, New St.,  
Birmingham.

**Bradford Chamber of Commerce**  
**Journal,**  
Commerce House, Cheapside,  
Bradford.

**Bradford & Dist. Chamber of Trade**  
**Journal,**  
31, Sunbridge Rd.,  
Bradford.

**Bristol Chamber of Commerce Journal,**  
Broadmead,  
Bristol.

**Chamber of Commerce Journal,**  
69, Cannon St.,  
London, E. C. 4.

**Derby & Derbyshire Chamber of Com-**  
**merce Monthly Journal,**  
St. Mary's Gate,  
Derby.

**Edinburgh Chamber of Commerce Jour-**  
**nal,**  
7, West George St.,  
Glasgow, C. 2.

**Glasgow Chamber of Commerce Journal,**  
7, West George St.,  
Glasgow, C. 2.

*Trade and technical publications—contd.*

**CHAMBERS OF COMMERCE—contd.**

- Huddersfield Chamber of Commerce Monthly Journal,**  
Sergeantson St.,  
Huddersfield.
- Leeds Chamber of Commerce Journal,**  
26-27, Park Row,  
Leeds, 1.
- Leicester & County Chamber of Commerce Journal,**  
3, Granby St.,  
Leicester.
- Manchester Chamber of Commerce Monthly Record,**  
Ship Canal House, King St.,  
Manchester.
- Newcastle & Gateshead Chamber of Commerce Monthly Journal,**  
Bemrose Publicity Co. Ltd., Wellington St.,  
Derby.
- Nottingham Chamber of Commerce Monthly Journal,**  
Bemrose Publicity Co., Ltd., Wellington St.,  
Derby.
- Quality,**  
Chamber of Commerce,  
Sheffield.
- Sunderland Chamber of Commerce Journal,**  
184, High St.,  
Sunderland.
- Tees-Side Journal of Commerce,**  
E. T. W. Dennis & Sons Ltd., Printing House Sq.,  
Scarborough.
- CHEMISTRY & CHEMICAL ENGINEERING.**
- Chemical Age,**  
Bouverie House, 154, Fleet St.,  
London E. C. 4.
- Chemical Trade Journal & Chemical Engineer,**  
265, Strand,  
London, W. C. 2.
- The Chemical Works,**  
24-26, Water Lane,  
London, E. C. 4.
- Chemistry & Industry,**  
Clifton House, Euston Road,  
London, N. W. 1.

*Trade and technical publications—contd.*

**CHEMISTRY AND CHEMICAL ENGINEERING—contd.**

- Industrial Chemist & Chemical Manufacturer,**  
33, Tothill St., Westminster,  
London, S. W.
- Journal & Proceedings of the Institute of Chemistry,**  
30, Russell Sq.,  
London, W. C. 1.
- Journal of the Chemical Society,**  
47, Gresham St.,  
London, E. C. 2.
- Journal of the Society of Chemical Industry,**  
Clifton House, Euston Road,  
London, N. W. 1.
- Manufacturing Chemist,**  
17, Stratford Place,  
London, W. 1.

**COAL AND FUEL.**

- Coal & Colliery News,**  
8, Lloyds Avenue,  
London, E. C. 3.
- Coal Merchant & Shipper,**  
49, Wellington St., Strand,  
London, W. C. 2.
- Colliery Engineering,**  
33 Tothill St., Westminster,  
London, S. W. 1.
- Colliery Guardian & Journal of the Coal & Iron Trades,**  
30-31, Furnival St.,  
London, E. C. 4.

**COLD STORAGE.**

- Ice & Cold Storage,**  
35, Foster Lane, Cheapside,  
London, E. C. 2.

**COMMERCE & TRADING.**

- Birmingham Trader,**  
Eckington West, Worcester.
- Board of Trade Journal,**  
H. M. Stationery Office, Princess St.,  
London, S. W. 1.
- British Industries,**  
7, Garrick St.,  
London, W. C. 2.
- British Trade Review,**  
52, Fetter Lane,  
London, E. C. 4.
- The Manchester Guardian Commercial,**  
Cross St.,  
Manchester.

*Trade and technical publications—contd.***COMMERCE AND TRADING—contd.**

Commercial Review & International  
Journal of Credit Protection,  
3, Berners St.,  
London, W. 1.

Compendium of Commerce & Industrial  
Power and Plant,  
12, Rutherford St.,  
London, S. W. 1.

The Independent Trader,  
17-18, Henrietta St.,  
London, W. C. 2.

Industry Illustrated,  
Terminal House,  
London, S. W.

Liverpool Trade Review,  
1, Old Hall St.,  
Liverpool.

London Commercial Record,  
3, St. Clare St., Minories,  
London, E. 1.

Mercantile Guardian,  
52, Bishopsgate,  
London, E. C. 2.

Modern Trader & Buyers' Guide,  
Eckington West,  
Worcester.

National Union of Manufacturers' Jour-  
nal,  
6, Holborn Viaduct,  
London, E. C. 1.

P. L. A. Monthly,  
110, Strand,  
London, W. C. 2.

Small Trader,  
1, Dorset Bldgs., Salisbury Sq.,  
London, E. C. 4.

**DECORATORS.**

The Decorator,  
49, Wellington St.,  
London, W. C. 2.

**DOMINIONS AND COLONIES.**

African World & Cape-Cairo Express,  
801, Salisbury House, London Wall,  
London, E. C. 2.

British Malaya,  
110, Strand,  
London, W. C. 2.

East Africa & Rhodesia,  
91, Gt. Tichfield St.,  
London, W. 1.

*Trade and Technical publications—contd.***DOMINIONS AND COLONIES—contd.**

New Zealand News,  
92, Fleet St.,  
London, E. C. 4.

South Africa,  
Lambert House,  
10-12, Ludgate Hill,  
London, E. C. 4.

**ELECTRICAL INDUSTRY.**

Electrical Engineer,  
Tower House, Southampton St.,  
London, W. C. 2.

Electrical Industries,  
13-16, Fisher St.,  
London, W. C.

Electrical Review,  
Dorset House, Stamford St.,  
London, S. E. 1.

Electrical Times,  
Sardinia House, Kingsway,  
London, W. C. 2.

**ENGINEERING.**

Amalgamated Engineering Union Journal,  
5/6, Red Lion Sq.,  
London, W. C. 1.

British Engineers Export Journal,  
Dorset House, Stamford St.,  
London, S. E. 1.

British Industry & Engineering (in  
Russian),  
Walter House, Bedford St.,  
London, W. C. 2.

Civil Engineering,  
6, Tower Hill,  
London, E. C. 3.

The Dock & Harbour Authority,  
17-19, Harcourt St., Marylebone,  
London, W. 1.

Eastern Engineering & Commerce,  
1, Pavilion Bldgs.,  
Brighton.

The Engineer,  
28, Essex St., Strand,  
London, W. C. 2.

Engineer & Iron Trades Advertiser,  
180, West Regent St.,  
Glasgow.

Engineering,  
35-36, Bedford St., Strand,  
London, W. C. 2.

*Trade and technical publications—contd.*

**ENGINEERING—contd.**

- Engineering & Boiler House Review,**  
13-16, Fisher St.,  
London, W. C. 1.
- Journal & Transactions of the Society of  
Engineers (Inc.),**  
17, Victoria St.,  
London, S. W. 1.
- Journal of the Institution of Civil  
Engineering,**  
Gt. Gerge St.,  
London, S. W. 1.
- Overseas Daily Mail Engineering Trade  
Supplement,**  
Northcliffe House,  
London, E. C. 4.
- Power & Works Engineer,**  
33, Tothill St., Westminster,  
London, S. W.
- Structural Engineer,**  
12, Whitehall,  
London, S. W. 1.
- Textile Engineer,**  
75, Wood St.,  
Manchester 3.
- The Times Trade & Engineering,**  
Printing House Sq.,  
London, E. C. 4.

**EXPORT.**

- British Export Gazette,**  
76, Finsbury Pavement,  
London, E. C. 2.
- British & South African Export Gazette,**  
76, Finsbury Pavement,  
London, E. C. 2.
- British Trade Journal & Export World,**  
Bouverie House,  
Fleet St.,  
London, E. C. 4.
- Export Trader,**  
Dorset House,  
Stamford St.,  
London, S. E. 1.
- Merchant Shipper,**  
44-46, Leadenhall St.,  
London, E. C. 3.

**FINANCE AND INVESTMENT.**

- Eastern Economist,**  
187, Brookman Rd.,  
Govan.

*Trade and technical publications—contd.*

**FINANCE AND INVESTMENT—contd.**

- The Economic Journal,**  
4, Portugal St.,  
London, W. C. 2.
- Economist,**  
8, Bouverie St.,  
London, E. C. 4.
- Financial World,**  
Empire House, Union St.,  
Old Broad St.,  
London, E. C.
- The Investor,**  
15, Dowgate Hill,  
London, E. C. 4.
- Investors' Chronicle & Money Market  
Review,**  
Grocer's Hall St.,  
London, E. C. 2.
- Investors' Guardian & Joint Stock Com-  
panies Review,**  
13, Sise Lane,  
London, E. C. 4.
- Investors' Review,**  
16, St. Helen's Place,  
London, E. C. 3.
- Joint Stock Companies Journal,**  
11, Queen Victoria St.,  
London, E. C. 4.
- Stock Exchange Gazette,**  
330, Gresham House,  
Old Broad St.,  
London, E. C. 2.
- Stockbroker,**  
131, Fleet St.,  
London, E. C. 4.

**GROCERY AND FOOD.**

- International Sugar Journal,**  
7-8, Idol Lane,  
London, E. C. 3.

**HARDWARE TRADE.**

- Hardware Trade Journal,**  
Bouverie House,  
154-160, Fleet St.,  
London, E. C. 4.

**INSURANCE.**

- Commercial World & Insurance Budget,**  
57-58, Chancery Lane,  
London, W. C. 2.

*Trade and technical publications—contd.***LEATHER TRADE.**

Leather Goods,  
W. B. Tattersall Ltd.,  
43-44, Shoe Lane,  
London E. C. 4.

Leather Trades Review,  
Bouverie House,  
Fleet St.,  
London E. C. 4.

Leather World,  
8, St. Thomas St.,  
London S. E. 1.

**MACHINERY.**

English Mechanics,  
Rolls House, Breams Bldgs.,  
London, E. C. 4.

The Machinist, (European Edition  
American Machinist),  
Aldwych House, Aldwych,  
London, W. C. 2.

**METAL INDUSTRIES.**

Aluminium & The Non-Ferrous Review,  
26, Ludgate Hill,  
London, E. C. 4.

British Steelmaker,  
Russell House,  
Adam St.,  
London, W. C. 2.

Foundry Trade Journal,  
49, Wellington St., Strand,  
London, W. C. 2.

Iron & Coal Trades Review,  
49, Wellington St., Strand,  
London W. C. 2.

Iron & Steel Industry,  
22, Henrietta St., Strand,  
London, W. C. 2.

Journal of the Institute of Metals,  
63, Ludgate Hill,  
London, E. C. 4.

Light Metals,  
5-17, Rosebery Avenue,  
London, E. C. 1.

Metal Industry,  
22, Henrietta St.,  
Strand,  
London, W. C. 2.

Metallurgia,  
21, Albion St.,  
Gaythorn,  
Manchester.

*Trade and technical publications—contd.***MINING.**

Bulletin of the Institution of Mining &  
Metallurgy,  
A. Mgrs., T. G. Scott & Son Ltd.,  
63, Ludgate Hill,  
London, E. C. 4.

Gold Mining Record,  
Empire House, Union Ct.,  
London, E. C. 2.

Mining Journal, Railway & Commercial  
Gazette,  
15, George St., Mansion House,  
London, E. C. 4.

Mining World & Engineering Record,  
Gresham House, Old Broad St.,  
London, E. C. 2.

**MUNICIPAL WORKS AND LOCAL GOVERNMENT.**

Contract Journal,  
127-130, Temple Chrs., Temple  
Avenue,  
London, E. C. 4.

Contractors Record & Municipal En-  
gineering,  
329, High Holborn,  
London, W. C. 1.

Local Government Service,  
A. Agents: A. Darby's Advtg. Ser-  
vice,  
(24-26 Water Lane,  
London, E. C. 4.).

Municipal & Country Engineers Official  
Journal,  
13, Victoria St.,  
London, S. W. 1.

Municipal Engineering,  
8, Breams Bldgs.,  
London, E. C. 4.

Municipal Journal & Public Works  
Engineer,  
3 & 4 Clements Inn Strand,  
London, W. C. 2.

**OIL AND PETROLEUM.**

Journal of the Institution of Petroleum  
Technologists,  
Aldine House, Bedford St.,  
London, W. C. 2.

Oil News,  
70-74 London Rd.,  
London, S. E. 1.

Oil Trade Gazette,  
71, Eastcheap,  
London, E. C. 3.

*Trade and technical publications—contd.*

**OIL AND PETROLEUM—contd.**

Petroleum Times,  
Shell-Mex House,  
London, W. C. 2.

World Petroleum,  
3, Savoy Place,  
London, W. C. 2.

**PAPER TRADE AND PHARMACEUTICAL.**

The World's Paper Trade Review,  
Seymour House,  
Charterhouse St.,  
London, E. C. 1.

The Chemist & Druggist,  
28, Essex St., Strand,  
London, W. C. 2.

Pharmaceutical Journal,  
23, Bloomsbury Sq.,  
London, W. C. 1.

**QUARRING AND ROADMAKING.**

Highways & Bridges,  
40-3, Chancery Lane,  
London, W. C. 2.

Quarry Managers' Journal,  
Salisbury Sq. House,  
London, E. C. 4.

**RUBBER.**

India Rubber Journal,  
38, Shoe Lane,  
London, E. C. 4.

Rubber Age,  
88-90, Chancery Lane,  
London, W. C. 2.

Tea & Rubber Mail,  
47, Fleet St.,  
London, E. C. 4.

**SHIPPING.**

Journal of Commerce, Shipbuilding &  
Engineering Edition,  
Liverpool.

Journal of Commerce & Shipping Tele-  
graph,  
Liverpool, 2.

Lloyd's List & Shipping Gazette,  
Lloyd's,  
London, E. C. 3.

Shipbuilder & Marine Engine-Builder,  
47, Victoria St.,  
London, S. W. 1.

*Trade and technical publications—contd.*

**SHIPPING—contd.**

Shipbuilding & Shipping Record,  
33, Tothill St., Westminster,  
London, S. W.

Shipping,  
20, North John St.,  
Liverpool.

Shipping World,  
Effingham House,  
Arundel St., Strand,  
London, W. C. 2.

**SPORTS TRADE.**

Sports Trader,  
W. B. Tattersall, Ltd.,  
43-44, Shoe Lane,  
London, E. C. 4.

**TEXTILE AND DRAPERY.**

Cotton,  
411, Royal Exchange (4th Floor),  
Manchester.

Cotton Gazette,  
20, North John St.,  
Liverpool.

Drapers' Chamber of Trade of Britain &  
Ireland Official Monthly Journal,  
26, Charing Cross Rd.,  
London, W. C. 2.

Drapers' Organiser,  
Drury House, Russell St.,  
London, W. C. 2.

Drapers' Record,  
154, 6, Cheapside,  
London, E. C. 2.

Dundee Textile Report,  
30, Meadowside,  
Dundee.

Dyer & Textile Printer,  
Drury House, Russell St.,  
London, W. C. 2.

International Cotton Bulletin,  
26, Cross St.,  
Manchester, 2.

International Textiles,  
167, Strand,  
London, W. C. 2.

Irish Textile Journal,  
Ocean Bldgs.,  
Belfast.

Jute,  
80, Fleet St.,  
London, E. C. 4.

*Trade and technical publications—contd.***TEXTILE AND DRAPERY—contd.**

Overseas Daily Mail Drapery & Textile Industries Supplement,  
Northcliffe House,  
London, E. C. 4.

Textile Design,  
Ludgate House,  
Fleet St.,  
London, E.C. 4.

Textile Industry & Exporter,  
21, Albion St., Gaythorn,  
Manchester.

Textile Institute Journal,  
16, St. Mary's Parsonage,  
Manchester.

Textile Manufacturer,  
31, King St. West,  
Manchester.

*Trade and technical publications—conold.***TEXTILE AND DRAPERY—contd.**

Textile Recorder,  
Old Colony House,  
South King St.,  
Manchester.

Textile Weekly,  
49, Deansgate,  
Manchester, 3.

Wool Record & Textile World,  
10, Booth St.,  
Bradford.

**TRANSPORT.**

Railway Gazette,  
33, Tothill St., Westminster,  
London, S. W.

World's Carriers & Carrying Trades' Review,  
Bangor House,  
68-69, Shoe Lane,  
London, E. C. 4.

**LIST I.***Newspapers in British India, Burma and Ceylon which receive English material.**Ajmer-Merwara.*

1. The Editor,  
Durbar, Ajmer.

*Assam.*

2. The Editor,  
Assam Tribune,  
Dibrugarh.
3. The Editor,  
Times of Assam,  
Dibrugarh.
4. The Editor,  
Assam Herald,  
Sylhet.

*Bangalore.*

5. The Editor,  
Daily Post,  
Bangalore.

*Bengal.*

6. The Editor,  
Advance, Calcutta.
7. The Editor,  
Amrita Bazar Patrika,  
Calcutta.

*Bengal—contd.*

8. The Editor,  
Hindustan Standard,  
Calcutta.
9. The Editor,  
Indian Affairs,  
Calcutta.
10. The Editor,  
Orient,  
93/A, Dharamtalla St.,  
Calcutta.
11. The Editor,  
Statesman,  
Calcutta.
12. The Editor,  
Star of India,  
Calcutta.

*Bihar.*

13. The Editor,  
Indian Nation, Patna.
14. The Editor,  
Searchlight,  
Patna.

*Bombay.*

15. The Editor,  
Bombay Chronicle,  
Bombay.

LIST I—contd.

Newspapers in British India, Burma and Ceylon which receive English material—contd.

*Bombay—contd.*

16. The Editor,  
Bombay Sentinel,  
Bombay.
17. The Editor,  
Evening News of India,  
Bombay.
18. The Editor,  
Free Press Journal,  
Bombay.
19. The Editor,  
Times of India,  
Bombay.
20. The Editor-in-Chief,  
Standard Newspapers Ltd.,  
Newspaper House, Colaba,  
Bombay.
21. The Editor,  
Independent India,  
Bombay.
22. The Editor,  
Kaiser-i-Hind,  
Bombay.

*Central Provinces and Berar.*

23. The Editor,  
Nagpur Times,  
Nagpur.
24. The Editor,  
Hitavada,  
Nagpur.
25. The Editor,  
Harijan,  
Wardhaganj.

*Delhi.*

26. The Editor,  
Hindustan Times,  
New Delhi.
27. The Editor,  
National Call,  
Delhi.
28. The Editor,  
Statesman,  
New Delhi.
29. The Editor,  
Jivan Sudha,  
7, Daryaganj,  
Delhi.

*Madras.*

30. The Editor,  
Hindu, Madras.

*Madras—contd.*

31. The Editor,  
Indian Express,  
Madras.
32. The Editor,  
The Mail,  
Madras.
33. The Editor,  
Sunday Times,  
Madras.

*N. W. F. Provinces.*

34. The Editor,  
Khyber Mail,  
Peshawar.

*Orissa.*

35. The Editor,  
New Orissa,  
Berhampur.
36. The Editor,  
'Observer',  
Cuttack.

*The Punjab.*

37. The Editor,  
Civil & Military Gazette,  
Lahore.
38. The Editor,  
Daily Herald,  
Lahore.
39. The Editor,  
Tribune,  
Lahore.
40. The Editor,  
Eastern Times,  
Lahore.
41. The Editor,  
Fauji Akhbar,  
Simla/New Delhi.
42. The Editor,  
Sunday Times,  
Lahore.

*Sind.*

43. The Editor,  
Daily Gazette,  
Karachi.
44. The Editor,  
Karachi Daily,  
Karachi.

LIST I—*conold.**Newspapers in British India, Burma and Ceylon which receive English material—conold.*

<i>Sind—contd.</i>	<i>The United Provinces—contd.</i>
45. The Editor, Sind Observer, Karachi.	48. The Editor, Pioneer, Lucknow.
46. The Editor, Sind Newspapers, Ltd., Campbell Street, Karachi.	49. The Editor, National Herald, Lucknow.
<i>The United Provinces.</i>	50. The Editor, Desh Doot, c/o The Indian Press Ltd., Allahabad.
47. The Editor, Leader, Allahabad.	51. The Editor-in-Chief, Independent News Service, Lucknow.

## LIST II.

*Newspapers from Indian States which receive English material.*

	<i>Mysore.</i>
<i>Baroda.</i>	7. The Editor, Visvakarnataka, Bangalore City, Mysore.
1. The Editor, Bharat, Near Tower, Baroda.	8. The Editor, Tai Nadu, Bangalore City, Mysore.
2. The Editor, Sayaji Vijaya, Baroda.	9. The Editor, Janavani, Cottonpet, Bangalore City, Mysore.
3. The Editor, Nava Gujerat, Baroda.	<i>Rajkot.</i>
<i>Cochin.</i>	10. The Editor, Kathiawar Times, Rajkot.
4. The Editor, Deepon, Ernakulam, Cochin.	<i>Travancore.</i>
5. The Editor, Malabar Mail, Ernakulam, Cochin.	11. The Editor, Trivandrum Daily News, Trivandrum, Travancore.
<i>Gwalior.</i>	12. The Editor, Malayala Rajyam, Quilon, Travancore.
6. The Editor, Jayaji Pratap, Gwalior.	13. The Editor, Malayali, Trivandrum, Travancore.
	14. The Editor, Dekshini Bharathi, Trivandrum.

*Newspapers which receive material on special subjects (English).*

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Capital,  
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Commerce & Industry,  
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3. The Editor,  
Commerce,  
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Financial News,  
48, Espalanade Road,  
Yusuf Building,  
Churchgate Street,  
Bombay.
5. The Editor,  
Indian Textile Journal,  
Bombay.
6. The Managing Director,  
Thorne's Ltd.,  
13, Ezra Mansions,  
Calcutta.
7. The Editor,  
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Trichinopoly (S. India).
8. The Editor,  
Indian Sugar,  
100 Clive Street,  
Calcutta.

*Economic, Financial and Commercial—  
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'Vyapar',  
Hapur (Meerut).  
  
*Cotton.*
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Cole Daily News,  
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*Labour.*
11. The Editor,  
New India,  
Nagpur.  
  
*Material from Industrial Research Bureau.*
12. The Editor,  
Current Science,  
Hebbal P. O.,  
Bangalore.
13. The Editor,  
Indian and Eastern,  
Engineer, 5 Mission Road,  
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*Industry.*
14. The Managing Editor,  
National Reconstruction,  
4-1A Waterloo Street,  
Calcutta.
15. The Editor,  
Industrial India,  
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*Distribution List of Urdu Publicity Material.*

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*Bengal.*

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2. The Editor,  
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Calcutta.

*Baluchistan.*

3. The Editor,  
Istiqlal,  
Quetta.
4. The Editor,  
El-Islam,  
Quetta.

BRITISH INDIA—contd.

*Baluchistan—contd.*

5. The Editor,  
Pasban,  
Quetta.  
  
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Ajmal Daily,  
Bombay, 3.
7. The Editor,  
Rozanama-i-Khalafat,  
Bombay.
8. The Editor,  
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Bombay.

*Distribution List of Urdu Publicity Material—contd.***BRITISH INDIA—contd.***Central Provinces and Berar.*

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Delhi.
17. The Editor,  
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Lahore.
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Zamindar,  
Lahore.
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Shahbaz,  
Lahore.

*Sind.*

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Karachi.

*The United Provinces.*

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Hindustan,  
Lucknow.
36. The Editor,  
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Bijnor.

*Distribution List of Urdu Publicity Material—contd.*

BRITISH INDIA— <i>concl'd.</i>	INDIAN STATES.
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41. The Editor, Sarfray, Lucknow.	
42. The Editor-in-Chief, Independent News Service, Lucknow.	

*Distribution List of Hindi Publicity Material.*

BRITISH INDIA.	BRITISH INDIA— <i>cont'd.</i>	
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	<i>Central Provinces and Berar.</i>	

*{Distribution List of Hindi Publicity Material—contd.*

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24. The Editor, Bharat, Allahabad.	36. The Editor, Vyapar, Hapur (Meerut District).
25. The Editor, Pratap, Cawnpore.	<i>INDIAN STATES.</i>
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*Indian and Burman papers receiving English material (non-Urdu-Hindi).*

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36. The Editor,  
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*Telugu.*

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63. The Editor,  
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Zamin Ryot, Danduvuri St.,  
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65. The Editor,  
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*Indian and Burman papers receiving English material—concl'd.*

*Telugu—contd.*

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67. The Editor,  
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68. The Editor,  
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*The Punjab (Gurmukhi).*

69. The Editor,  
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*Sind (Sindhi).*

70. The Editor,  
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71. The Editor,  
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72. The Editor,  
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Argus,  
Elizabeth Street,  
Melbourne,  
Australia.

Border Morning Mail,  
P. O. Box No. 46,  
Albury, N. S. W.,  
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(Brisbane) Courier-Mail,  
Queen Street,  
Brisbane,  
Queensland,  
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Herald,  
Flinders Street,  
Melbourne,  
Victoria,  
Australia.

Mercury,  
Macquarie Street,  
Hobart, Tasmania,  
Australia.

Newcastle Morning Herald,  
28, Bolton Street,  
Newcastle, N. S. W.,  
Australia.

The News,  
News, Ltd.,  
North Terrace,  
Adelaide,  
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Queensland Times,  
Ipswich,  
Queensland,  
Australia.

The Sun,  
60-66, Elizabeth Street,  
Sydney, N. S. W.,  
Australia.

The Sun News Pictorial,  
62-74, Flinders Street,  
Melbourne,  
Australia.

(Sydney) Daily Telegraph,  
168-174, Castlereagh Street,  
Sydney, N. S. W.,  
Australia.

Sydney Morning Herald,  
Sydney, N. S. W.,  
Australia.

Telegraph,  
Queen & Elizabeth Streets,  
Brisbane, Queensland,  
Australia.

Townsville Daily Bulletin,  
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North Queensland,  
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Sunday Times,  
Perth,  
W. Australia.

Inverell Times,  
Otho Street,  
Inverell, N. S. W.,  
Australia.

Northern Champion,  
Taree, N. S. W.,  
Australia.

South Eastern Times,  
Millicent,  
Australia.

South Western Times,  
Victoria Street,  
Bunbury,  
W. Australia.

Wellington Times,  
76, Percy Street,  
Wellington, N. S. W.,  
Australia.

Bulletin,  
252, George Street,  
Sydney, N. S. W.,  
Australia.

The Chronicle,  
Adelaide,  
Australia.

Express & Journal,  
Adelaide,  
Australia.

New Idea,  
230, Stanley Street,  
Melbourne,  
Australia.

The Queenslander,  
240, Queen Street,  
Brisbane, Queensland,  
Australia.

The Referee,  
126, Phillip Street,  
Sydney, N. S. W.,  
Australia.

Sydney Mail,  
38, Hunter Street,  
Sydney, N. S. W.,  
Australia.

Truth,  
Sydney, N. S. W.,  
Australia.

Truth,  
Melbourne Victoria,  
Australia.

Truth,  
Brisbane,  
Queensland,  
Australia.

Truth,  
Adelaide,  
Australia.

Truth,  
Tasmania,  
Australia.

Weekly Times,  
Flinders Street,  
Melbourne Victoria,  
Australia.

Western Mail,  
127, St. George's Terr,  
Perth,  
Australia.

World's News,  
60-66, Elizabeth Street,  
Sydney, N. S. W.,  
Australia.

Australian Journal,  
350-352, Swanston Street,  
Melbourne,  
Australia.

Architectural & Building Journal of  
Queensland,  
Kodak Buildings, Queen Street,  
Brisbane, Queensland,  
Australia.

Australasian Baker & Millers' Journal,  
29, Alberta Street,  
Sydney, N. S. W.,  
Australia.

Australasian Engineer,  
20, Loftus Street,  
Sydney, N. S. W.,  
Australia.

Australasian Journal of Pharmacy,  
360, Swanston Street,  
Melbourne, Victoria,  
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Australasian Leather Trades Review,  
29, Alberta Street,  
Sydney, N. S. W.,  
Australia.

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Sydney, N. S. W.,  
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**Australian Financial Gazette & Insurance  
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508, Albert Street,  
E. Melbourne,  
Australia.

**Australian Food Manufacture,**  
561-5, Little Bourke Street,  
Melbourne,  
Australia.

**Australian Leather Journal, Boot and  
Shoe Recorder,**  
561. Little Bourke Street,  
Melbourne,  
Australia.

**Australian Sugar Journal,**  
Q. P. I. Buildings,  
Adelaide Street,  
Brisbane, Queensland,  
Australia.

**Bankers' Magazine of Australasia,**  
C/o Bankers Institute of Australia,  
57-59, Swanston Street,  
Melbourne, Victoria,  
Australia.

**Building & Construction,**  
121-3, Beaufort Street,  
Perth,  
Australia.

**Building & Manufacturing Journal,**  
Ryan House,  
Eagle Street, Brisbane,  
Queensland,  
Australia.

**Building Magazine,**  
20, Loftus Street,  
Sydney, N. S. W.,  
Australia.

**Chemical Engineering & Mining Review,**  
349, Collins Street,  
Melbourne,  
Australia.

**Commerce,**  
Sydney Chamber of Commerce, Inc.,  
Grosvenor Street,  
Sydney, N. S. W.,  
Australia.

**Commercial Australia,**  
16, Bond Street,  
Sydney, N. S. W.,  
Australia.

**Commonwealth Engineer,**  
349, Collins Street,  
Melbourne,  
Australia.

**Construction,**  
20, Loftus Street,  
Sydney, N. S. W.,  
Australia.

**Electrical Engineer & Merchandiser,**  
349, Collins Street,  
Melbourne,  
Australia.

**Hardware & Machinery,**  
19, Queen Street,  
Melbourne,  
Australia.

**Industrial Australian & Mining Standard,**  
376, Flinders Lane,  
Melbourne, Victoria,  
Australia.

**Industrial & Structural Engineering,**  
10, Bligh Street,  
Sydney, N. S. W.,  
Australia.

**Journal of Commerce,**  
Alfred Street, Valley,  
Brisbane,  
Australia.

**Queensland Industrial Gazette,**  
Department of Labour,  
Edward Street,  
Brisbane,  
Queensland, Australia.

**Swedish-Australian & Swedish-New Zea-  
land Trade Journal,**  
33, Carrington Street,  
Sydney, N. S. W.,  
Australia.

**Textile Journal of Australia,**  
241, William Street,  
Melbourne, Victoria,  
Australia.

**Traders News,**  
328, Flinders Street,  
Melbourne, Victoria,  
Australia.

**Transport & Engineering in Australia,**  
Bond Street,  
Sydney, N. S. W.,  
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**Weekly Trade Gazette,**  
Chamber of Manufactures,  
12-14, Firie Street,  
Adelaide, Australia.

*One set of Eastern Group booklets sent to each of the following publications—contd.*

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Australia.

Auckland Star,  
Shortland Street,  
Auckland,  
New Zealand.

Bay of Plenty Press,  
Whakatane Bay of Plenty,  
New Zealand.

Christchurch Star-Sun,  
Cathedral Sq.,  
Christchurch,  
New Zealand.

Dannevirke Evening News,  
21, Gordon St.,  
Dannevirke Hawkes Bay,  
New Zealand.

Dominion,  
Wakefield Mercer & Bond St.,  
P. O. Box 1481, Wellington,  
New Zealand.

Dunedin Evening Star,  
Stuart St.,  
Dunedin,  
New Zealand.

Gisborne P. B. Herald,  
Gladstone Road, Gisborne,  
New Zealand.

Greymouth Evening Star,  
Greymouth,  
New Zealand.

Marlborough Express,  
P. O. Box 31,  
Blenheim, Marlborough,  
New Zealand.

(Napier) Daily Telegraph,  
27, Tennyson Street,  
Napier Hawkes Bay,  
New Zealand.

New Zealand Herald,  
149, Queen Street,  
Auckland,  
New Zealand.

Northern Advocate,  
Water Street,  
Whangarei,  
North Auckland,  
New Zealand.

(Wellington) Evening Post,  
82-88, Willis Street,  
Wellington,  
New Zealand.

New Zealand Observer,  
12, Wyndham Street,  
Auckland,  
New Zealand.

Exporter & Home Journal,  
Dominion Buildings,  
Wellington,  
New Zealand.

Journal of the N. Z. Institute of Archi-  
tects,  
H. H. Tombs Limited,  
22, Wingfield Street,  
Wellington,  
New Zealand.

The New Zealand Banker,  
P. O. Box No. 1170,  
Wellington,  
New Zealand.

New Zealand Engineer,  
10, Civic Square,  
Auckland,  
New Zealand.

Die Burger,  
Cape Town,  
South Africa.

Cape Argus,  
Cape Town,  
South Africa.

Cape Times,  
P. O. Box No. 11,  
Capetown,  
South Africa.

Daily Dispatch,  
East London,  
Cape Province,  
South Africa.

Daily News & Natal Advertiser,  
Durban,  
Natal,  
South Africa.

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South Africa.

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Durban,  
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South Africa.

Grocott's Daily Mail,  
Grocott & Sherry Grahamstown,  
Cape Province,  
South Africa.

(Johannesburg) Daily Express,  
Johannesburg,  
South Africa.

Natal Mercury,  
Durban,  
Natal,  
South Africa.

Natal Witness,  
244, Longmarket Street,  
Maritzburg,  
Natal,  
South Africa.

Pretoria News,  
Pretoria,  
South Africa.

Rand Daily Mail,  
P. O. Box No. 1138,  
Johannesburg,  
Transvaal,  
South Africa.

The Star,  
Johannesburg,  
Transvaal,  
South Africa.

Die Transvaler,  
Johannesburg,  
South Africa.

Die Vaderland,  
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Johannesburg,  
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Die Valksblad,  
Bloemiotein,  
Orange Free State,  
South Africa.

Sunday Express,  
P. O. Box No. 4585,  
Johannesburg,  
South Africa.

Sunday Times,  
P. O. Box No. 1138,  
Cnr. Rissik & Jeppe Sts.,  
Johannesburg,  
South Africa.

Die Afrikaner,  
Cradock C. P.,  
South Africa.

Cape Argus,  
Cape Town,  
South Africa.

Independent,  
P. O. Box No. 716,  
4-7, United Buildings,  
Port Elizabeth,  
South Africa.

South Africa,  
Lambert House, 10.

South Africa,  
Lambert House,  
10-12, Ludgate Hill,  
South Africa.

British Trade in South Africa,  
P. O. Box No. 848,  
Cape Town,  
South Africa.

The Buyer,  
Argus Building,  
St. George's Street,  
Cape Town,  
South Africa.

Commercial Opinion,  
P. O. Box No. 204,  
Cape Town,  
South Africa.

Engineer & Roundryman,  
P. O. Box No. 1338,  
Johannesburg,  
South Africa.

The Furnisher,  
64, Walter Wise's Building,  
50, Joubert Street,  
Johannesburg,  
South Africa.

Industrial & Commercial South Africa  
& Storekeepers' Review,  
28, St. George's Street,  
Cape Town,  
South Africa.

Journal of the Chemical Metallurgical &  
Mining Society of South Africa,  
P. O. Box No. 1183,  
Johannesburg,  
South Africa.

Journal of the Institution of Certificated  
Engineers,  
P. O. Box No. 3361,  
Johannesburg,  
South Africa.

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ern Africa,**

17, National Bank Buildings,  
Simmonds Street,  
Johannesburg,  
South Africa.

**South African Architectural Record,**

202, Kelvin House,  
Marshall Street,  
Johannesburg,  
South Africa.

**South African Banker & Miller,**

54, Marshall Street,  
Johannesburg,  
South Africa.

**South African Builder,**

P. O. Box No. 2375,  
Johannesburg,  
South Africa.

**South African Mining & Engineering  
Journal,**

201-206, Jubilee House,  
Simmonds Street,  
Johannesburg,  
South Africa.

**South African Sugar Journal,**

7, St. Andrews Buildings,  
P. O. Box No. 1209,  
Durban Natal,  
South Africa.

**Africa,**

P. O. Box No. 6799,  
Johannesburg,  
South Africa.

**Escom,**

Escom House,  
Johannesburg,  
South Africa.

**Industries of South Africa,**

P. O. Box No. 997,  
Durban, Natal,  
South Africa.

**Journal of the Institute of Bankers, in  
South Africa,**

P. O. Box No. 2213,  
Cape Town,  
South Africa.

**Municipal Affairs,**

222, St. Andries Street,  
Pretoria,  
South Africa.

**Nongqai,**

P. O. Box No. 828,  
Pretoria,  
South Africa.

**South African Property Review,  
Insurance & Financial Gazette,  
90-92, Permanent Buildings,  
Harrison Street,  
Johannesburg, South Africa.**

**Bantu Mirror,**

Bulawayo,  
S. Rhodesia,  
Africa.

**Bulawayo Daily Chronicle,**

P. O. Box No. 585,  
Bulawayo,  
S. Rhodesia,  
Africa.

**Bulawayo Weekly Chronicle,**

P. O. Box No. 585,  
Bulawayo,  
S. Rhodesia,  
Africa.

**East Africa & Rhodesia,**

91, Gt. Titchfield Street,  
Rhodesia,  
Africa.

**Livingstone Mail,**

P. O. Box No. 5,  
Livingstone, N. Rhodesia,  
Africa.

**Rhodesia Daily Herald,**

Salisbury,  
S. Rhodesia, Africa.

**Rhodesia Weekly Herald,**

Salisbury,  
S. Rhodesia, Africa.

**Southern Rhodesia Government**

Gazette,  
Salisbury,  
S. Rhodesia,  
Africa.

**Sunday Mail,**

Salisbury,  
S. Rhodesia,  
Africa.

**Sunday News,**

Bulawayo,  
S. Rhodesia,  
Africa.

**Umtali Advertiser,**

Umtali,  
S. Rhodesia,  
Africa.

**New Light of Burma,**

61, Sule Pagoda Road,  
Rangoon,  
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Rangoon.

Rangoon Evening Post,  
99, Canal Street,  
Rangoon.

Rangoon Gazette,  
379, Sparks Street,  
Rangoon.

Rangoon Times,  
486, Merchant Street,  
Rangoon.

Swadesa Paripalini,  
91, Evanson Street,  
Kandawglay Post,  
Rangoon.

Rangoon Mail,  
2\*1-243, 37th Street,  
Rangoon.

Star of Burma,  
26th B. Road,  
Mandalay,  
Burma.

Sun Magazine,  
65-67, Fraser Street,  
Rangoon.

Sun Tri-Weekly,  
65-67, Fraser Street,  
Rangoon.

Ceylon Daily News,  
Lake House,  
Colombo.

Ceylon Independent,  
P. O. Box No. 74,  
Colombo.

Ceylon Observer,  
Lake House,  
Colombo.

Dinamina,  
Colombo.

Lakmina,  
41, 1st Division Maradana,  
Colombo.

Thinakaran,  
Colombo.

Times of Ceylon,  
Times Building,  
Colombo.

Ceylon Sunday Observer,  
Lake House,  
Colombo.

East Africa & Rhodesia,  
91, Gt. Titchfield Street,  
Rhodesia, Africa.

East African Coast Guardian,  
P. O. Box No. 505,  
Mombasa, Kenya, Africa.

East African Standard,  
P. O. Box No. 380,  
Nairobi, Kenya Colony,  
Africa.

East African Trader's Magazine,  
P. O. Box No. 166,  
Nairobi, Kenya,  
Africa.

Malay Mail,  
Kuala Lumpur,  
Federated Malay Straits.

Malaya Tribune,  
104/116, Anson Road,  
Singapore S. S.

Penang Gazette & Straits Chronicle,  
12, Bishop Street,  
Penang, S. S.

Singapore Free Press,  
146, Cecil Street,  
Singapore S. S.

Straits Echo,  
216, Penang Road,  
Penang S. S.

Straits Times,  
78, Cecil Street,  
Singapore S. S.

Sunday Times,  
78, Cecil Street,  
Singapore S. S.

Sunday Tribune,  
104/116, Anson Road,  
Singapore S. S.

Hongkong Sunday Herald,  
3A, Wyndham Street,  
Hongkong.

Hongkong Telegraph,  
1-3, Wyndham Street,  
Hongkong.

Hongkong Weekly Press & China,  
Overland Trade Report,  
11, Ice House, Street,  
Hongkong.

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Jerusalem, Palestine.

Palestine Commercial Bulletin,  
Dept. of Customs, Excise & Trade,  
P. O. Box No. 541,  
Haifa, Palestine.

Haaretz,  
P. O. Box No. 233,  
56, Maze Street,  
Tel-Aviv, Palestine.

**ALLOWANCE PAID TO RAILWAY SERVANTS BY THE POSTS AND TELEGRAPHS  
DEPARTMENT FOR LOCAL AND TRUNK CALLS.**

147. **THE HONOURABLE RAI BAHADUR LALA RAM SARAN DAS :** Was a small allowance paid to railway servants on the E.I.R. for working on behalf of the Posts and Telegraphs Department for each local and trunk call made by the public in pursuance of sub-paragraph 5 of paragraph 378, Posts and Telegraphs Manual, Volume X ?

**THE HONOURABLE MR. L. WILSON :** Yes.

**ALLOWANCE PAID TO RAILWAY SERVANTS BY THE POSTS AND TELEGRAPHS  
DEPARTMENT FOR LOCAL AND TRUNK CALLS.**

148. **THE HONOURABLE RAI BAHADUR LALA RAM SARAN DAS :** Has the allowance referred to in the preceding question been stopped from 1st September, 1937 over the E.I.R. ?

**THE HONOURABLE MR. L. WILSON :** Yes.

**ALLOWANCE PAID TO RAILWAY SERVANTS BY THE POSTS AND TELEGRAPHS  
DEPARTMENT FOR LOCAL AND TRUNK CALLS.**

149. **THE HONOURABLE RAI BAHADUR LALA RAM SARAN DAS :** Why has this distinction in respect of the allowance for working for the Posts and Telegraphs Department been made on one particular railway system while on other railway systems this arrangement still continues ?

(See answer to question No. 150.)

**ALLOWANCE PAID TO RAILWAY SERVANTS BY THE POSTS AND TELEGRAPHS  
DEPARTMENT FOR LOCAL AND TRUNK CALLS.**

150. **THE HONOURABLE RAI BAHADUR LALA RAM SARAN DAS :** Will Government state the reason for not adopting a uniform system over all the Railways in respect of the allowance for working for the Posts and Telegraphs Department ?

**THE HONOURABLE MR. L. WILSON :** With your permission, Sir, I propose to answer questions Nos. 149 and 150 together.

I am having the matter examined and shall intimate the result to the House in due course.

**SURCHARGE ON RAILWAY FREIGHT ON COAL.**

151. **THE HONOURABLE RAI BAHADUR LALA RAM SARAN DAS :** Is Government considering the abolition of surcharge on the railway freight on coal ? If so, from what date, and if not, why not ?

**THE HONOURABLE MR. L. WILSON :** Government are not in a position to consider abolition of the surcharge on railway freight on coal owing to the sacrifice in revenue it would involve.

### PROTECTIVE DUTIES CONTINUATION BILL.

**THE HONOURABLE SIR ALAN LLOYD (Commerce Secretary) :** Sir, I move :—

“ That the Bill to extend the date up to which certain duties characterized as protective in the First Schedule to the Indian Tariff Act, 1934, shall have effect, as passed by the Legislative Assembly, be taken into consideration. ”

Sir, this Bill deals with three groups of protective duties which are due to expire on the 31st of March of this year. The proposal that is placed before the Legislature is that the existing protective duties should be maintained for another year. The reason for this proposal is very briefly that in existing conditions created by the war it is really impossible to ascertain what degree of protection would be appropriate in normal conditions. While the war lasts, Sir, the subject is of very little practical interest in the case of gold wire, the ordinary sources of supply of which were France and Germany, now entirely cut off ; and of iron and steel, since the Indian industry is fully occupied and more than fully occupied and no juggling with the protective duty would make any difference to that position and since the imports from our usual competitors have to all intents and purposes disappeared and have been replaced to an extremely limited extent by strictly controlled imports from the United States.

As regards sugar, the position is not quite the same. In the ordinary course where a protective duty is about to expire some sort of inquiry, usually through a Tariff Board, is set up something like a year in advance. When the time came for considering this point earlier in the present financial year, it was realized that the task of any Tariff Board or other inquiring agent would be practically impossible owing to the extremely complicated and difficult position in which the sugar industry found itself as a result of events that have taken place mainly in the United Provinces and Bihar. Members of this House will, I am sure, remember having been informed of the proceedings of a Conference held in June, 1940. Since then the Provincial Governments mainly concerned have certainly been able to move to a certain extent in the direction of bringing a little order out of the chaos that existed at that time. But this did not occur in time to make it possible to establish any regular inquiry such as is desirable before formal modifications to protective duties should be put forward ; and for this reason in the case of sugar also we are asking that we should be allowed to mark time once again for another year.

Sir, I move.

**THE HONOURABLE MR. HOSSAIN IMAM (Bihar and Orissa : Muhamadan) :** Sir, I am interested in this Bill so far as it concerns sugarcane. The Honourable the Mover has himself admitted that the position of sugar is not on a par with other industries which are receiving extended protection. This year the sugarcane growers of Bihar and the United Provinces are faced with a calamity the parallel of which we never had before. The position at the moment was brought about by the fact that the Congress Ministry in the year 1937-38 fixed the price of sugarcane at a very high level. This led to an extended cultivation of sugarcane by the agriculturists. When the Congress Government resigned in 1939 in the last quarter, our present masters,

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the bureaucrats, in order to curry favour with the Congress fixed the same price level which the Congress had fixed without regard to the fact whether it would be economical or uneconomical and what would be the result on the industry in general and the agriculturists in particular. The result was a year of enhanced prosperity to the agriculturist, but a year of difficulty for the sugar manufacturers. When the year 1940 started, on the assumption that high prices are to be received and consumption will be on the up grade, agriculturists further increased their cultivation. The position became clear about the month of June, 1940 that there was to be a very great excess of sugarcane production. It was coupled with the additional alarming fact that sugar manufacturers found themselves saddled with a great amount of their product which had not found any market. A scheme was thought of of exporting sugar to other countries, but the negotiations between the Government and the sugar manufacturers did not come to a happy conclusion. The price factor remained a stumbling block, with the result that the Central Government had to come to the rescue of the sugar manufacturers by advancing to provinces money through which excise duties were paid to the Government. No doubt the Central Government did a little to help the industry, but every appeal of ours to help the agriculturists was turned down. I would remind the House of the Conference which Dr. Rajendra Prasad held with the sugar industry and the proposal which emanated from that Conference. There is wide political difference between myself and Dr. Rajendra Prasad, but that does not stand in the way of my realizing that the path which he had suggested, the proposal which the Conference had made, was eminently more suitable than the one decided upon by the Governments of Bihar and the United Provinces. Sir, in the Imperial Council of Agricultural Research there is a Committee known as the Sugar Committee on which the sugarcane growers, sugar manufacturers, agricultural interests as well as scientific knowledge is available. That Conference discussed this question and the comment of commercial men was very outspoken. They all said that this policy of the Government of *laissez faire* was wrong. Provincial Governments, because of their jealousies, were keen on expansion. Every province wanted to be self-contained in the matter of sugar. This trouble has arisen because of the high margin of protection that is given. If protection were brought down to the level to which it should be, then the trouble would not have arisen. Excessive protection is a double-edged weapon. It does no doubt give support to industry in its initial stage. An industry which would not have been established if generous protection had not been given dies because of the fact that there is uneconomic competition inside. The House knows that we had a lot of trouble with the Sugar Syndicate. The very formation of the Sugar Syndicate was brought about because of this uneconomic internal competition. The prices had gone down to such a low level that it was impossible for anyone to manufacture sugar on that basis. After the Sugar Syndicate was formed, the prices rose up, the Government later found that it could not allow the Sugar Syndicate to function without its control. Government intervened, and now we have a different constitution for the Sugar Board. My appeal to the Government is that this shelving of the question may not bring about immediate harm because of the difficulty in importing machinery from abroad. But a position like this ought not to be allowed to continue a day longer than is necessary. Government had ample time even in peace conditions to examine. They had received enough material from the industrialist that the protection was too high. The provinces where the sugarcane industry had not started had to start afresh. If protection were brought down to the limit which is required for the price fixed by the Government for sugar sales, I think this

condition would end. It would forward our case in this respect that we will not after the war or even during the war be faced with further expansions. The usual reply of the Central Government is that industry being a subject of provincial legislation they have no method at their hand to intervene and help the industry by legislation. I beg to differ from this diagnosis. *My own view is that it is possible for the centre to legislate by means of having differential excise duties.* You can impose a duty which would apply to only recognized firms, I mean those which are already established, and for every expansion that is made, they must get the permission of the Central Government. If they do it without the permission of the Central Government, whether expansion of industry or the opening of a new industry, you can levy penal duty by doubling the excise duty. That would be a method which would be quite constitutional and effective. The doubling of excise duty on unauthorized manufacture would at once end this menace. As it is the capacity of Indian plants is in excess of consumption. Provinces being autonomous, you cannot dictate to them what prices they will fix for the cane-growers but the basic price for protection is fixed by the centre. Incidentally, Sir, I might remark that this leads to evasion of income-tax too. I have known of big sugar manufacturing firms who take shelter behind the prices fixed by the provinces of Bihar and the United Provinces, and fix the prices of sugarcane grown in their own farm at a high level. Thereby they show that they are not making much profit in manufacture. The profit from farm, and that being an agricultural income, escapes income-tax. Well, that is the trouble in which the Commerce Department lands the Finance Department. As a matter of fact, if equity were to prevail such evasion should have been ended, because it is quite apparent on the face of it that if the farm had not belonged to the firm they would not have manufactured sugar at a loss or at a very small margin of profit. But these are the ways of evasion. I do not know the truth, but I was told that Rs. 25 lakhs of income of a very big and a very well known firm alone escaped assessment on this account. Sir, the present position is that we agriculturists are face to face with sugarcane standing in our fields which finds no buyer. They have to be burnt or destroyed in some other way. I am told, Sir, that three lakhs of tons have already been destroyed in this way. Sugarcane is an expensive crop to grow. The agriculturists have not very big resources. If even now when the Governor General is ultimately responsible for the administration of seven provinces out of which the United Provinces and Bihar are the major provinces concerned where the Government is under the Governor acting in his discretion—if now it is not possible for the Central Government to intervene and bring about a settlement which would not put these agriculturists in difficulties, I wonder when the time is going to come for their doing so. I personally believe, Sir, that next year, I mean the year 1941-42, the industry will have to face a different kind of trouble. There will be too little sugarcane available in the market because once bitten twice shy. People are not going to grow sugarcane when the prospects are so dark and when the price is so low. Once the price was as high as 10 annas, and now you have got it down to less than 4 annas. Is this possible in any country which has got a planned system? This industry is a new industry started only by means of protection, and it has received a full protection period—a very extended protection period, and it was able to stand on its legs had not the Congress Governments intervened and queered the pitch for the sugarcane growers and sugar manufacturers. I appeal to the Government that this year should not be wasted in waiting for the war to end so that when normal conditions return they could embark on investigation. This year should be spent in finding out the ways and means of checking these two things—uneconomic expansion and uneconomic prices for the sugarcane growers. A

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system of restriction in sugarcane growing as they have introduced in Bengal for jute might be considered in these two provinces of Bihar and the United Provinces. If I talk of Bihar and the United Provinces, it is because 75 per cent. of the sugar is manufactured in these two provinces. The United Provinces has the lion's share but we are not by any means a bad second.

Sir, I would end by saying that although we do not oppose this measure, we do feel that the Government's policy is not correct. They should be up and doing.

**THE HONOURABLE SIR ALAN LLOYD:** Sir, I have listened with the greatest interest to the Honourable Member's speech and if I assure him that we will take the most careful note of all that he has said on the more general aspects of the problems that now face the sugar industry and the sugar cultivator, I am sure that he will forgive me if I confine my remarks at this stage to what he said that had a direct bearing upon the rate of the protective duty. He made the suggestion which has been made by other responsible people that the duty was now too high and that really that is not to the interest of the cultivator. He has not seriously objected to the measure now before the House which he described as shelving the problem ; but he expressed the hope that we should not continue to shelve the problem after the time had come when it became possible for further importations of sugar-making machinery to be made so that the existing state of over-expansion of the industry might be made still worse. I can assure the Honourable Member that we propose during this year for which we have asked the duty to be extended to proceed with our inquiries into the possibility of coming to some definite conclusions as to what is in present conditions the appropriate rate of import duty. It is not altogether due to the war that we have got into the present rather uncertain position. As I said before, the major consideration was the curious past history of the matter which the Honourable Member has described in some detail and it is not the case that we propose to wait till the end of the year before we look into the problem again.

With these remarks, Sir, I welcome the Honourable Member's statement that he does not oppose the Bill, and I repeat my assurance that, amongst other matters, the suggestion that he has made—and it has been made by other responsible parties who are concerned with the sugar industry—that the duty is at present too high will receive full consideration.

**THE HONOURABLE THE PRESIDENT:** Motion moved :—

" That the Bill to extend the date up to which certain duties characterized as protective in the First Schedule to the Indian Tariff Act, 1934, shall have effect, as passed by the Legislative Assembly, be taken into consideration."

Question put and Motion adopted.

Clauses 2 and 3 were added to the Bill.

Clause 1 was added to the Bill.

The Title and Preamble were added to the Bill.

**THE HONOURABLE SIR ALAN LLOYD:** Sir, I move :—

" That the Bill, as passed by the Legislative Assembly, be passed."

The Motion was adopted.

## INDIAN TARIFF (AMENDMENT) BILL.

THE HONOURABLE SIR ALAN LLOYD (Commerce Secretary) : Sir, I move :—

“ That the Bill further to amend the Indian Tariff Act, 1934, as passed by the Legislative Assembly, be taken into consideration.”

This again is another measure by which we propose to mark time on the question of the maintenance of the protective duty in so far as the determination of a proper rate is concerned. We are not at the moment faced with active competition from overseas in the Indian wheat market, but we feel that if the existing duty were removed, there might be some danger that such competition would develop with fateful results to the wheat-growing industry. An important point to bear in mind in this connection is that India has all the wheat that it can reasonably require of its own production. So, the question really is one of price. It is, in these circumstances, that we ask for the maintenance of the existing duty on wheat for one more year.

Sir, I move.

The Motion was adopted.

Clause 2 was added to the Bill.

Clause 1 was added to the Bill.

The Title and Preamble were added to the Bill.

THE HONOURABLE SIR ALAN LLOYD : Sir, I move :—

“ That the Bill, as passed by the Legislative Assembly, be passed.”

The Motion was adopted.

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## TYRES (EXCISE DUTY) BILL.

THE HONOURABLE MR. C. E. JONES (Finance Secretary) : Sir, I move :—

“ That the Bill to provide for the imposition and collection of an excise duty on tyres, as passed by the Legislative Assembly, be taken into consideration.”

Sir, this Bill covers that portion of the Budget proposals which for technical reasons could not be embodied in the Indian Finance Bill and required a special Act. The Bill provides for the levy of a duty of central excise on pneumatic rubber tyres and tubes at 10 per cent. *ad valorem* as a revenue measure. Our income from customs duties on imported tyres and tubes was substantial and was expanding, and the growth of the indigenous industry naturally eats into that revenue to an increasing extent. It is, therefore, I submit, only reasonable that we should recover by way of excise some part of the loss of revenue which would otherwise accrue to us from customs duty, especially at a time like the present when, as the Budget speech indicated, our need for revenue is so pressing. The indigenously manufactured tyres and tubes will still enjoy at existing rates a margin or advantage to the extent of 15 per cent. in the revenue duty as compared with the imported articles. It is the intention of Government, if found administratively practicable, to grant exemption from the excise duty in the case of rubber tyres for animal drawn vehicles.

[Mr. C. E. Jones.]

I think, Sir, that is all I need say on this Bill, as it is a simple and self-contained measure which, I hope, the House will favourably consider.

Sir, I move.

**THE HONOURABLE MR. HOSSAIN IMAM** (Bihar and Orissa : Muhammadan) : May I ask a question, Sir ? What was the amount of customs duty collected on tyres in former years and what is the estimated amount of excise duty to be collected ?

**THE HONOURABLE MR. C. E. JONES** : I am afraid I have not got the actual figures with me, but the general facts of the situation are clear.

**THE HONOURABLE MR. HOSSAIN IMAM** : Mr. President, this involves two questions about which I wish to say a few words. Firstly, Sir, it is part of the financial measures which have been brought forward to finance the war, and as such, it could have no other treatment from us than that of the Finance Bill. Secondly, Sir, I welcome the fact that Government have realized that a differential treatment should be meted out to industries established in India which are only Indian in name. This is one of the perfect examples where protection is taken advantage of by foreign interests to establish an industry in India in which Indians are not interested except as labourers.

A third departure which is notable is that all financial measures used to be subject to realization of duty from the date of their announcement. This has been made an exception. There have been other instances when we had asked that new impositions should not be effected from the date of their announcement but that a sufficient margin should be left to the people to clear off stocks. But whenever it was a question of Indian benefit it was turned down, but only when it is a question of Dunlops, which is an English firm, or of Goodyears, which is an American firm, I find that different treatment has been meted out. If the circumstances had been otherwise we would have welcomed it, Sir, as placing our case for differential treatment between indigenous industry and *quasi* and *pseudo*-Indian industries a step forward. But circumstanced as we are I do not think we can give our support to this measure.

**THE HONOURABLE MR. P. N. SAPRU** (United Provinces Southern : Non-Muhammadan) : Sir, I should like to explain the attitude of our Party also in regard to this Bill. The Bill is really part of the Finance Bill. We cannot differentiate it from the other parts of the Finance Bill. We adopted a certain attitude towards the Finance Bill yesterday and we do not regret that attitude. We think that in the circumstances in which we find ourselves in this country and having regard to the constitutional position, we cannot share the responsibility with a Government which is not prepared to share power with us. Therefore, Sir, we have no option but to oppose this Bill. I do not go into the merits. The merits of this Bill may be right or wrong. They do not interest us. Our attitude is one of hostility to this Bill on broader constitutional and political grounds which were explained at length by me and other friends of the Progressive Party.

**THE HONOURABLE RAI BAHADUR SRI NARAIN MAHTHA** (Bihar : Non-Muhammadan) : May I just ask one question ? What are the firms in India that are manufacturing tyres ?

**THE HONOURABLE MR. C. E. JONES** : My information, Sir, is that the names of manufacturing companies are the Dunlop Rubber Co. (India), Ltd., the Goodyear Tyre and Rubber Co. (India), Ltd., the Firestone Rubber Co., Ltd., and the Indian Tyre and Rubber Co. (India), Ltd. They are the four firms who are manufacturing tyres and tubes in British India according to my information.

**THE HONOURABLE MR. SHANTIDAS ASKURAN** (Bombay : Non-Muhammadan) : Are they public companies or private limited companies, and if public companies how are their shares distributed proportionately between Indians and Europeans ?

**THE HONOURABLE MR. C. E. JONES** : I do not know the constitution of these particular companies, Sir. I would state, and emphatically state, that the Government are not interested in such matters, since the duty which is sought to be imposed is a revenue duty and a revenue duty only, the duty which is imposed on imported tyres and tubes is a revenue duty, and no question of protection now arises. In the fixation of revenue duties the Honourable the Finance Member holds himself free to fix those duties at the rates which he considers best in the interests of the public revenues.

**THE HONOURABLE THE PRESIDENT** : Motion moved :—

“ That the Bill to provide for the imposition and collection of an excise duty on tyres, as passed by the Legislative Assembly, be taken into consideration.”

Question put : the Council divided :—

**AYES—24.**

Askuran, Hon. Mr. Shantidas.  
Ataullah Khan Tarar, Hon. Chaudhri.  
Charanjit Singh, Hon. Raja.  
Chinoy, Hon. Sir Rahimtoola.  
Conran-Smith, Hon. Mr. E.  
Devadoss, Hon. Sir David.  
Ghosal, Hon. Sir Josna.  
Govindachari, Hon. Rao Bahadur K.  
Haidar, Hon. Khan Bahadur Shams-ud-Din.  
Jones, Hon. Mr. C. E.  
Khurshid Ali Khan, Hon. Nawabzada.  
Lal, Hon. Mr. Shavax A.

Lloyd, Hon. Sir Alan.  
Menon, Hon. Sir Ramunni.  
Muhammad Yakub, Hon. Sir.  
Mukherjee, Hon. Sir Satya Charan.  
Niamatullah, Hon. Chaudhri.  
Parker, Hon. Mr. R. H.  
Patro, Hon. Sir A. P.  
Prior, Hon. Mr. H. C.  
Richardson, Hon. Mr. J. H. S.  
Roy, Hon. Mr. S. N.  
Williams, Hon. Mr. A. deC.  
Wilson, Hon. Mr. I.

**NOES—8.**

Dalal, Hon. Mr. M. N.  
Das, Hon. Mr. N. K.  
Hossain Imam, Hon. Mr.  
Kunzru, Hon. Pandit Hirday Nath.

Mahtha, Hon. Rai Bahadur Sri Narain.  
Mitha, Hon. Sir Suleman Cassum Haji.  
Sapru, Hon. Mr. P. N.  
Sinha, Hon. Kumar Nripendra Narayan.

The Motion was adopted.

Clauses 2 to 5 were added to the Bill.

Clauses 6 to 8 were added to the Bill.

Clause 1 was added to the Bill.

The Title and Preamble were added to the Bill.

**THE HONOURABLE MR. C. E. JONES** : Sir, I move :—

“ That the Bill, as passed by the Legislative Assembly, be passed.”

The Motion was adopted.

## EXCESS PROFITS TAX (AMENDMENT) BILL.

THE HONOURABLE MR. C. E. JONES (Finance Secretary): Sir, I move:—

“ That the Bill further to amend the Excess Profits Tax Act, 1940, as passed by the Legislative Assembly, be taken into consideration.”

This Bill, Sir, which unlike its predecessor is not in effect a part of the Finance Bill, though technical and rather formidable in appearance, is in essence simple in character and I think likely to be non-controversial. Honourable Members will remember that the Excess Profits Tax Act of 1940 was limited in operation to the period of 19 months commencing with the 1st of September, 1939 and ending on the 31st of March, 1941 and provided for a rate of tax of 50 per cent. The Finance Bill of 1941 provides for the levy of excess profits tax for a further period of one year ending 31st of March, 1942 and fixes the rate for that year at 66½ per cent. The variation in the rate of excess profits tax is responsible for the two main provisions in this present Bill. In the first place, there is the obvious practical difficulty which arises when an accounting period does not coincide with a financial year but falls partly within a year when the lower rate of tax operates and partly in a year when the higher rate applies. The Bill provides the simple, equitable and easily workable solution that the computation of the excess or deficiency shall be made for the whole period and then apportioned on a time basis between the two portions of the period ending and commencing respectively with the end of March, 1941. In the case of an excess the first part will be charged at 50 per cent. and the latter part at 66½ per cent. To treat the two portions as separate chargeable accounting periods would have necessitated a separate capital computation for each such period which would be an altogether unnecessary complication. To give a practical example, if a company whose accounting period is the calendar year 1941 shows an excess for that period as a whole chargeable to excess profits tax, one-quarter of the excess will be charged at 50 per cent. and three-quarters at 66½ per cent.

The second main provision is designed in the interests of assesseees by giving an assessee who suffers a deficiency in a period after the 31st March, 1941, that is when the higher rate of tax is in force, a claim to set off that deficiency against an excess appearing in a period after that date even though it might have already been allowed as a set off against an excess occurring in a period prior to the 31st March, 1941 when the lower rate applied. Provision is therefore included for the cancellation of the previous set off in such cases. This arrangement is thus obviously in favour of assesseees, but the concession is justified on considerations of equity.

Opportunity is also taken in the Bill to effect two minor drafting amendments, while clause 6 corrects an inadvertent omission from the first proviso to rule 1 of the First Schedule due to the overlooking of the fact that interest paid to partners of a firm by the firm should be included in the firm's profits. The Bill remedies this omission.

Sir, I move.

**THE HONOURABLE PANDIT HIRDAY NATH KUNZRU** (United Provinces Northern : Non-Muhammadan) : Sir, the attitude of my Party towards this Bill will be the same as it was towards the last Bill. We are not against the taxation of war profits, but the constitutional differences between us and Government compel us to oppose every measure placed before this House to get money for the discharge of what they regard as their duties.

**THE HONOURABLE MR. C. E. JONES** : May I explain that this Bill is not intended to get money at all.

**THE HONOURABLE THE PRESIDENT** : You have already said that.

**THE HONOURABLE PANDIT HIRDAY NATH KUNZRU** : After all, Sir, it is designed to give effect to the policy of Government. I have listened to the speech of the Finance Secretary, but I do not see how it vitiates the conclusion to which my Party has arrived. I do not want, Sir, to dwell again on the considerations which were clearly pointed out by us during the debate on the Finance Bill, but I would venture to point out once again that the refusal of the Government to accord to us our just constitutional rights leaves us with no alternative but to oppose this Motion.

**THE HONOURABLE RAI BAHADUR SRI NARAIN MAHTHA** (Bihar : Non-Muhammadan) : Mr. President, the attitude of our Party has been explained by Dr. Kunzru, but I have to bring to the notice of Government one fact with regard to the actual working of the Act which is within my knowledge—the way in which Income-tax Officers work in connection with getting returns from persons who are ultimately to be charged with excess profits tax. My experience is that a large number of persons have been asked to submit Returns in whose cases there was absolutely no chance of their ever coming within the scope of this Act. I have known of persons whose normal income is not Rs. 10,000 or even Rs. 5,000 having been asked to submit returns under this Act. I have personally had occasion to tell some officers in my province : “ You have uselessly asked a large number of persons to submit Returns under the Excess Profits Tax Act and that has led to considerable harassment.” What I suggest is that Government should see their way to ask these officers to use their discretion or judgment in a better way so as not to harass people who are not likely to come under the scope of the Excess Profits Tax Act.

**THE HONOURABLE MR. C. E. JONES** : The policy of the Government in the administration of the excess profits tax, Sir, is to administer the law efficiently and sympathetically, and they have given an undertaking to do that. It is obviously not possible for me to comment on the charge that has just been made because I have no personal information of any such cases. But I am sure that the senior officers who are administering this tax will look into any case that is brought to their notice, and see that unnecessary harassment, if it has been caused, is avoided. I submit, however, Sir, that that question is not really relevant to the purpose of this Bill, and I request that this House grant sanction for taking the Bill into consideration.

**THE HONOURABLE THE PRESIDENT** : Motion moved :—

“ That the Bill further to amend the Excess Profits Tax Act, 1940, as passed by the Legislative Assembly, be taken into consideration.”

Question put and Motion adopted.

Clauses 2 to 6 were added to the Bill.

Clause 1 was added to the Bill.

The Title and Preamble were added to the Bill.

THE HONOURABLE MR. C. E. JONES : Sir, I move :—

“ That the Bill, as passed by the Legislative Assembly, be passed. ”

The Motion was adopted.

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The Council then adjourned till Eleven of the Clock on Wednesday, the 2nd April, 1941.

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